

Most Urgent/Out at once

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ); DELHI**

**2810-2910**

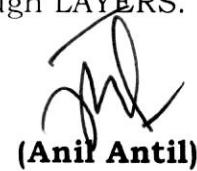
No. \_\_\_\_\_/Genl.(C)/HCS/THC/2026

**1 JAN 2026**

Dated, Delhi the \_\_\_\_\_

In continuation of this letter no. 98788-98888/Genl.(C)/HCS/THC/2025 dated 13.12.2025, I am once again forwarding a copy of letter bearing no. 97695/Crl. dated 11.12.2025, bearing this office diary no.2941 dated 11.12.2025, received from Ld. Deputy Registrar (Criminal) for Registrar General, Hon'ble High Court of Delhi dated 03.12.2025 passed by the Hon'ble High Court of Delhi in Cont.Cas.(Crl) 07/2025 & 9/2025 titled as "Court on its own motion vs. Rakesh Kumar, Advocate", with the request to furnish the requisite information/report in respect of the abovementioned matter by 15.01.2026 positively. If the requisite reports not received by **15.01.2026**, the same will be considered/treated as "Nil." This is for information and necessary compliance(please ignore if already sent):-

1. All the Ld. DHJS and DJS posted in Central District, Tis Hazari Courts, Delhi.(kindly furnish the report in a sealed cover as directed).
2. The Chief Judicial Magistrate, Central District, THC, with request to circulate the same amongst all the Magisterial courts and send the compiled report in respect of all Magisterial Courts.(kindly furnish the report in a sealed cover as directed).
3. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information.
4. PS to the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi for information
5. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned official to upload the same on the Website of Delhi District Courts.
6. Dealing Assistant, R&I Branch for uploading the same on LAYERS and to circulate through e-mail also.
7. For uploading the same on Centralized Website through LAYERS.



**(Anil Antil)**

Officer-in Charge, Genl. Branch, (C)  
District Judge-15, Central District,  
Tis Hazari Courts, Delhi.

For: 27.01.2026

MOST URGENT/OUT TODAY

D-2

No. 97695 /Crl.

IN THE HIGH COURT OF DELHI AT NEW DELHI

Dated: 11/12/25

From:

The Registrar General,  
High Court of Delhi,  
New Delhi

To,

1. The Lt. Principal District & Sessions Judge, Headquarter, Delhi.  
2. The Lt. Principal District & Sessions Judge, West Distt., Tis Hazari Courts, Delhi.  
3. The Lt. Principal District & Sessions Judge, New Delhi, Patiala House Courts, Delhi.  
4. The Lt. Principal District & Sessions Judge, South Distt., Saket Courts, Delhi.  
5. The Lt. Principal District & Sessions Judge, South-East Distt. Saket Courts, Delhi.  
6. The Lt. Principal District & Sessions Judge, East Distt., KKD Courts, Delhi.  
7. The Lt. Principal District & Sessions Judge, North-East Distt., KKD Courts, Delhi.  
8. The Lt. Principal District & Sessions Judge, Shahdara Distt., KKD Courts, Delhi.  
9. The Lt. Principal District & Sessions Judge, North Distt., Rohini Courts, Delhi.  
10. The Lt. Principal District & Sessions Judge, North-West Distt., Rohini Courts, Delhi.  
11. The Lt. Principal District & Sessions Judge, South-west Distt. Dwarka Courts, Delhi.  
12. The Lt. Principal District & Sessions Judge, CBI Distt., Rouse Avenue Courts, Delhi.

CONT.CAS.(CRL) 07/2025 & 9/2025

COURT ON ITS OWN MOTION

Petitioner(s)

V E R S U S

RAKESH KUMAR, ADVOCATE

Respondent

CONTEMPT CRIMINAL PETITION FILED U/S 15(2) R/W SECTION 2(C), 10& 12 OF THE  
CONTEMPT OF COURTS ACT, 1971 SEEKING INITIATION OF CONTEMPT PROCEEDINGS  
AGAINST RESPONDENT MR. RAKESH KUMAR, ADVOCATE.

Sir,

I am directed to forward herewith for immediate compliance/necessary action a copy of judgment/order dated 03.12.2025 passed in the above case by Hon'ble Division Bench of this Court, whereby Hon'ble Court has directed to call a report in a sealed cover to ascertain the manner in which Respondent/Contemnor Mr. Rakesh Kumar, Advocate is conducting himself in other proceedings and cases.

Yours faithfully

*Urgent*  
OIC General Branch  
11-12-2025

Deputy Registrar (Criminal)  
for Registrar General

Encl : Copy of order dated 03.12.2025  
memo of parties

*Pr. A & SJ/H&S*

**IN THE HIGH COURT OF DELHI AT NEW DELHI  
CRIMINAL ORIGINAL JURISDICTION**

**CONT.CAS.(CRL)- 07/2025**

**IN THE MATTER OF**

**COURT ON ITS OWN MOTION**

**.....PETITIONER**

**//VERSUS//**

**RAKESH KUMAR, ADVOCATE,  
ENROLLMENT NO. D/5326/2018,  
CH. NO. 204, WESTERN WING,  
TIS HAZARI COURTS, DELHI.**

**.....RESPONDENT/CONTEMNOR**



§~10&11

\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CONT.CAS.(CRL) 7/2025

COURT ON ITS OWN MOTION

.....Petitioner

Through:

versus

RAKESH KUMAR, ADVOCATE

.....Respondent

Through: None.

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+ CONT.CAS.(CRL) 9/2025

COURT ON ITS OWN MOTION

.....Petitioner

Through:

versus

RAKESH KUMAR, ADVOCATE

.....Respondent

Through: None.

**CORAM:**

**HON'BLE MR. JUSTICE VIVEK CHAUDHARY**

**HON'BLE MR. JUSTICE MANOJ JAIN**

**OR D E R**

**03.12.2025**

% 1. None has appeared on behalf of the respondent, despite the fact that the matter was passed over.

2. Let *Bailable Warrants* in a sum of Rs. 10,000/- be issued against the respondent through concerned SHO, returnable on 27.01.2026.

3. Meanwhile, in order to ascertain the manner in which respondent-Contemnor Mr. Rakesh Kumar, Advocate is conducting himself in other proceedings and cases, a report be sought by learned Registrar General from District Courts. Let such report be placed before us in a sealed cover.

*80*  
**VIVEK CHAUDHARY, J**

*80*  
**MANOJ JAIN, J**

**DECEMBER 3, 2025/sw/pb**



*RJ*